

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)  
**NO. HC.VII-06/9854 /2024/A**

From :- **Shri Chatra Bhukhan Gogoi,**  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To,

**Shri Jogeswar Borah**  
**Member, Motor Accident Claims Tribunal**  
**Sonitpur**

Dated Guwahati, the 26<sup>th</sup> September, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No.MACT(S) 661, dated 06.09.2024

Sir,

With reference to the above, I am directed to inform you that you have been allowed to avail LTC for the block period of 2022-2024 for travelling to Goa via Hyderabad and return, w.e.f. 10.10.2024 till 17.10.2024, along with your wife and three children (subject to fulfilling criteria as dependent family members), by the shortest possible route, as per existing rules.

Yours faithfully,

Sd/-


**REGISTRAR (VIGILANCE)**

Memo No. HC.VII-06/9855-9857/2024/A. Dated 26<sup>th</sup> September, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

  
**REGISTRAR (VIGILANCE)**

  
20/9/24